

**OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT COURT,**  
**TIRUPPUR**

D.No. /2021

Date : 16.07.2021

Sub: Courts – COVID-19 Pandemic – Functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry – Further directions issued by the Hon’ble High Court, Madras – Further instructions for smooth functioning of Courts in Tiruppur District – Circular issued.

Ref : Official Memorandum of the Hon’ble High Court, Madras in Roc.No.41440-A/2021/C3, dated 15.07.2021.

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In view of the Official Memorandum issued by the Hon’ble High Court in Roc.No.41440-A/202/C3, dated 15.07.2021 the following instructions are issued.

1. Filing of Cases through the Drop Box is withdrawn and from 19.07.2021 the filing can be done directly in the concerned filing sections / Court.
2. Principal District Court, Bail petition will be heard only through Video Conferencing to manage crowd and after finishing the Bail petition, regular cases will be heard through Physical hearing/ Virtual / Hybrid mode by observed Covid-19 protocol such as wearing of Mask, maintaining social distancing, etc.,
3. All the cases in other courts will be heard through physical hearing.
4. Copy applications Virtual mode / Hybrid mode can be directly filed in the Copyist Section.

5. Not more than 8 persons would be allowed in the Court at a time. Advocates are requested to avoid unnecessary entry and gathering in the Court hall and the Court premises.
6. The Advocates / Parties / Witnesses, who are entering into the Court premises, are required to follow all the safety instructions issued by the Government of Tamil Nadu relating to Covid-19. No person will be permitted to enter into the court premises without Mask. Entry is subject to Thermal Scan at the Gate.
7. The Bail Order copies will be sent to the Magistrate courts concerned through E-Mail.
8. 100% of staff strength are permitted to work, by strictly observing aforesaid COVID-19 safety protocol.
9. Examination of witnesses on physical mode is resumed.
10. The Advocates / Parties shall leave the Court hall / Premises immediately after the conclusion of the hearing of the case to manage the Crowd.
11. Bar Associations, Canteens shall closed until further orders.
12. Advocates are requested to extend their co-operation and support for effective functioning of Courts on the said arrangements.

PRINCIPAL DISTRICT JUDGE  
TIRUPPUR

**To**

All the Judicial Officers in Tiruppur District.

All the Bar Associations in Tiruppur District.

All the Public Prosecutors, Government Pleaders, Additional Bar Assistant Public Prosecutors in the Courts of Tiruppur District.

**Copy to:**

The District Collector, Tiruppur District.

The Commissioner of Police, Tiruppur City.

The Superintendent of Police, Tiruppur District.

The Deputy Director of Prosecution, Coimbatore.

The Court Manager, System Analyst, Sherishtadar, Head Clerk, Deputy Nazir and Superintendent of Copy Section, Principal District Court, Tiruppur.